

# उत्तर प्रदेश बेसिक स्कूल अध्यापक, (बचत एवं बीमा) नियमावली, 1976

## (The U.P. Basic School Teachers, (Saving-Cum- Insurance) Rules, 1976)

1. संक्षिप्त नाम और प्रारम्भ (Short title and commencement)— (1) यह नियमावली उत्तर प्रदेश बेसिक स्कूल अध्यापक (बचत एवं बीमा) नियमावली 1976 कही जायेगी।  
(2) यह सरकारी गजट में प्रकाशित होने के दिनोंक से प्रवृत्त होगी।
2. परिभाषायें (Definitions)— जब तक कि संदर्भ से अन्यथा अपेक्षित न हो, इस नियमावली में—
  - (i) “अधिनियम” (Act) का तात्पर्य उत्तर प्रदेश बेसिक शिक्षा अधिनियम 1972 से है।
  - (ii) “परिषद” (Board) का तात्पर्य अधिनियम की धारा 3 के अधीन संगठित उत्तर प्रदेश शिक्षा परिषद से है।
  - (iii) “नियम” (Corporation) का तात्पर्य जीवन बीमा निगम अधिनियम 1956 के अधीन स्थापित भारतीय जीवन बीमा निगम से है।
  - (iv) “योजना” (Scheme) का तात्पर्य उत्तर प्रदेश में बेसिक स्कूलों के अध्यापकों के लिए बचत एवं बीमा योजना से है।
  - (v) “अध्यापक” (Teacher) का तात्पर्य परिषद के अधिकार या नियन्त्रण में किसी बेसिक स्कूल के अध्यापक से है और इसके अन्तर्गत उत्तर प्रदेश में बेसिक शिक्षा परिषद द्वारा चलाये जाने वाले ऐसे स्कूल का प्रधानाध्यापक भी है।
  - (vi) “सदस्य” (Member) का तात्पर्य ऐसे अध्यापक से है जिसे योजना के लाभ में सम्मिलित किया गया है।
  - (vii) किसी सदस्य के सम्बन्ध में, “सेवायोजक” (Employer) का तात्पर्य उस प्राइमरी स्कूल या जूनियर हाई स्कूल से है जिसका वह तत्समय कर्मचारी हो।
  - (viii) किसी सदस्य के सम्बन्ध में “प्रविष्टि का दिनोंक” (Entry Date) का तात्पर्य उस दिनोंक से है जिस दिनोंक को उसे योजना के लाभ में सम्मिलित किया जाये।
  - (ix) “वार्षिक नवीकरण दिनोंक” (Annual Renewal Date) का तात्पर्य योजना के आरम्भ के पश्चात् प्रत्येक वर्ष की फरवरी के प्रथम दिनोंक से है।
  - (x) किसी सदस्य के सम्बन्ध में “सामान्य सेवानिवृत्ति दिनोंक” (Normal Retirement Date) का तात्पर्य उस दिनोंक से है, जिस दिनोंक को वह सदस्य 60 वर्ष की आयु पूरी होगा।
  - (xi) किसी सदस्य के सम्बन्ध में “बीमा” (Assurance) का तात्पर्य सदस्य के जीवन के सम्बन्ध में किये जाने वाले विशिष्ट बीमा से है।
  - (xii) किसी सदस्य के सम्बन्ध में “हितधिकारी”(Beneficiary) का तात्पर्य सेवा में रहते हुए सदस्य की मृत्यु हो जाने की दशा में योजना के अधीन लाभ प्राप्त करने के लिए सदस्य द्वारा इस नियमावली के अधीन नियुक्त व्यक्ति या व्यक्तियों से है।

3. **राज्य सरकार की ओर से कार्य करेगी (State Government to act on behalf of the Member)**—योजना से सम्बन्धित समस्त विषयों में राज्य सरकार सदस्य के लिए और उसकी ओर से कार्य करेगी और इस नियमावली के अधीन नियम द्वारा किया गया कोई कार्य या निगम के साथ किया गया कोई करार या राज्य द्वारा निगम को दी गई कोई नोटिस सदस्य पर बन्धनकारी होगा।
  4. **योजना के प्रारम्भ होने का दिनांक (Date of commencement of Scheme)**—योजना फरवरी, 1973 के प्रथम दिनांक से प्रवर्तनीय समझी जायेगी।
  5. **पात्रता (Eligibility)**—(i) 18 से 60 वर्ष के बीच आयु का प्रत्येक अध्यापक अस्थायी आधार पर या केवल एक विनिर्दिष्ट अवधि के लिए नियुक्ति किया गया अध्यापक न हो, योजना का सदस्य होने का पात्र होगा।  
(ii) उपनियम (i) में विनिर्दिष्ट प्रत्येक अध्यापक, योजना के प्रारम्भ होने के दिनांक से या पात्रता के दिनांक से जो भी बाद में हो, योजना में सम्मिलित होगा।  
(iii) ऐसा कोई सदस्य जो इस नियमावली के अधीन पात्र हो, योजना से अपनी सदस्यता वापस नहीं लेगा।
  6. **आयु साक्ष्य (Evidence of Age)**—योजना के प्रयोजनो के लिए, सदस्य की आयु जैसा कि सेवायोजक के सेवा अभिलेख में अभिलिखित है, निगम द्वारा स्वीकार की जायेगी।
  7. **स्वास्थ्य साक्ष्य (Evidence of Health)**—योजना के अन्तर्गत बीमा की सुरक्षा राशि (Insurance Cover) स्वीकार करने के लिए किसी स्वास्थ्य साक्ष्य की आवश्यकता न होगी।
  8. **अंशदान (क) सदस्य द्वारा (Contributions (A) By Member)**—योजना के अधीन प्रत्येक सदस्य 31 जनवरी, 1975 तक 2.50 रु० और उसके पश्चात् 5 रु० प्रतिमास की राशि का अंशदान करेगा। इस नियमावली के अधीन योजना में उसके प्रारम्भ होने के दिनांक को प्रविष्टि सदस्यों के सदस्य में प्रथम अंशदान प्रविष्टि के दिनांक के पश्चात्तर्ती मास के प्रथम दिनांक को देय और संदेय होगा और तत्पश्चात् अनुवर्ती अंशदान प्रत्येक मास के प्रथम दिनांक को देय और संदेय होगा और सामान्य सेवा निवृत्ति के दिनांक तक इसी प्रकार जारी रखा जायेगा जब तक कि इस नियमावली के अधीन अन्य प्रकार से पहले ही समाप्त न कर दिया जाये।  
(ii) सदस्य का अंशदान प्रत्येक मास में उसके वेतन से उसका भुगतान करते समय काट लिया जायेगा और उसे ऐसे भुगतान के दिनांक से सात दिन के भीतर राज्य सरकार को भेज दिया जायेगा।
- (ख) राज्य सरकार द्वारा (By the state Government)**—राज्य सरकार योजना के अन्तर्गत प्रत्येक सदस्य के सम्बन्ध में प्रतिमास 31 जनवरी, 1975 तक 0.67 पैसे के अतिरिक्त उतनी धनराशि का अंशदान करेगी जो एकवर्षीय नवीकरण वर्ष अवधि बीमा योजना (One Year Renewable Group term Insurance Plan) के अधीन बीमा के लिए निगम को प्रीमियम का भुगतान करने के लिए अपेक्षित हो और तत्पश्चात् 1.34 रुपये प्रति सदस्य। सदस्यों का अंशदान प्राप्त होने तक राज्य सरकार जिस मास भुगतान देय हो उसके प्रथम दिनांक से 15 दिन के भीतर निगम को प्रतिमास अग्रिम रूप में एक संहत भुगतान करेगी, जिसमें इस नियमावली के अधीन सदस्यों का अंशदान और राज्य सरकार के अंशदान की कुल राशि सम्मिलित होगी। ऐसा भुगतान समस्त सदस्यों के सम्बन्ध में जिसके अन्तर्गत निलम्बित या बिना वेतन की छुट्टी वाले सदस्य भी हैं, किया जायेगा। राज्य सरकार द्वारा प्रतिमाह देय कुल राशि समय-समय पर जूनियर हाई स्कूलों के प्रधानाध्यापकों और प्राइमरी

और जूनियर हाई स्कूलों के अन्य अध्यापकों की अलग-अलग स्वीकृत संख्या के आधार पर सुनिश्चित की जायेगी।

9. **बीमा (Assurance)**— एक वर्षीय नवीकरणी वर्ग अवधि बीमा योजना के अधीन प्रविष्टि के दिनोंक से प्रत्येक सदस्य के जीवन के सम्बन्ध में नियम के नीचे दी गई तालिका में दिखाई गई राशि का बीमा किया जायेगा।

सदस्य की श्रेणी	1.2.75 के पूर्व बीमाकृत राशि	1.2.75 से बीमाकृत राशि
	रु०	रु०
(क) प्राइमरी स्कूलों के अध्यापक और प्रधानाध्यापक और जूनियर हाई स्कूल के प्रधानाध्यापक के रूप में पदानिहित प्रधानाध्यापकों से भिन्न अध्यापक	2,000.00	5,000.00
(ख) जूनियर हाई स्कूल के प्रधानाध्यापक	2,500.00	5,000.00

इस नियमावली क प्रवृत्त किये जाने के पश्चात् राज्य सरकार द्वारा किये गये परिवर्तन यदि कोई हो, के अधीन रहते हुए किसी सदस्य के सम्बन्ध में बीमाकृत राशि योजना की सदस्यता के दौरान अपरिवर्तनीय होगी। बीमा के अधीन बीमाकृत राशि तभी देय होगी जब सदस्य की सेवायोजक की सेवा में रहते हुए मृत्यु हो जाये। राज्य सरकार इस नियमावली के अधीन हकदार व्यक्तियों के लाभ के लिए न्याय के रूप में राशि रखेगी।

10. **बीमा का प्रीमियम (Premia for Assurances)**— बीमा के अधीन देय प्रीमियम प्रतिमास बीमाकृत प्रति हजार रु० की राशि को अपरिवर्ती राशि के रूप में व्यक्त किया जायेगा। यह राशि योजना के प्रारम्भ होने के दिनांक को और तत्पश्चात् प्रत्येक वार्षिक नवीकरण के दिनांक को सदस्यों के सम्बन्ध में पृथक-पृथक बीमा राशि के आयु अनुसार विभाजन के आधार नियम द्वारा अवधारित प्रीमियम की औसत दर होगी।

समस्त सदस्यों के सम्बन्ध में देय कुल प्रीमियम समस्त सदस्यों के लिए बीमाकृत कुल राशि पर प्रति हजार बीमाकृत राशि प्रीमियम की औसत दर लगा कर, हर प्रतिमास अवधारित किया जायेगा।

बीमा राशि की प्रीमियम को निम्नलिखित अंशदान में से वित्तपोषित किया जायेगा—

- सदस्य के अंशदान में से समस्त सदस्यों के लिए प्रति सदस्य 31 जनवरी, 1975 तक 0.67 रु० की दर से और उसके पश्चात् 1.34 रु० की दर से सदस्य के प्रीमियम का भाग अवधारित किया जायेगा।
- ऊपर (i) में सदस्य के भाग के रूप में अवधारित राशि के अतिरिक्त अपेक्षित कुल मासिक प्रीमियम के शेष का भुगतान राज्य सरकार द्वारा किया जायेगा।

11. **जमा प्रशासन योजना (Deposit Administration Plan)**— बीमा के सम्बन्ध में प्रीमियम का भुगतान करने के पश्चात् 31 जनवरी, 1975 तक प्रत्येक मास में 1.83 रु० की और उसके पश्चात् 3.66 रु० की राशि जो प्रतिमास प्रत्येक सदस्य के अंशदान को अतिशेष होगी, जमा प्रशासन योजना के अधीन नियम द्वारा ब्याज सहित संचित की जायेगी जिससे सदस्य की सेवा समाप्त होने पर या उसके सेवानिवृत्त होने पर या सेवा में रहते हुए मृत्यु हो जाने पर सेवान्त लाभ (Terminal Benefits) की व्यवस्था हो सके। जमा प्रशासन योजना में रखी गई ब्याज की ऐसी दर पर संचित की जायेगी जो राज्य सरकार के परामर्श से समय-समय पर अवधारित की जायें। प्रारम्भ में ब्याज की दर 4.5 प्रतिशत होगी, किन्तु 1 फरवरी, 1974 से ब्याज की उपर्युक्त दर बढ़ाकर 6 प्रतिशत की जायेगी। यह पुरनीक्षित दर उक्त नवीकरण के दिनांक को

जमा प्रशासन योजना के अधीन रखी गई कुल राशि के सम्बन्ध में समस्त पश्चात्पूर्ती संचित राशि पर और वार्षिक नवीकरण के दिनोंक को और उसके पश्चात् उसके अधीन प्राप्त अग्रेतर अंशदान पर भी लागू होगी।

**12. सदस्यता का समाप्त किया जाना (Termination of Membership)**— (i) किसी सदस्य के सम्बन्ध में योजना की सदस्यता निम्नलिखित घटनाओं में किसी एक के होने पर समाप्त हो जायेगी।

(क) राज्य सरकार द्वारा योजना का समाप्त किया जाना।

(ख) सदस्य का सेवायोजक की सेवा में न रह जाना।

(ग) सदस्य का सामान्य सेवा निवृत्ति दिनोंक तक पहुँच जाना।

सदस्यता की समाप्ति पर सदस्य के जीवन का बीमा तुरन्त समाप्ता हो जायेगा और उसके अधीन कोई लाभ उपलब्ध नहीं होगा। बीमा का कोई समादत्त या सम्पण मूल्य (Paid up or Surrender) नहीं है।

(ii) सदस्यता की समाप्ति पर योजना में सदस्यता का अंशदान समाप्त हो जायेगा और जमा प्रशासन योजना के अधीन उसके सम्बन्ध में लाभ नियम 13 के अनुसार देय हो जायेगा।

**13. लाभ (Benefit)**—(i) **सामान्य सेवा निवृत्ति दिनोंक तक पहुँचने पर (On reaching normal Retirement Date)**—(क) सेवा निवृत्ति पर सदस्य योजना के प्रविष्टि के दिनोंक और सेवा निवृत्ति दिनोंक को ध्यान में रखते हुए जमा प्रशासन योजना में सदस्य के खाते में संचित राशि सदस्य के सेवानिवृत्ति दिनोंक के अनुवर्ती मास के प्रथम दिनोंक को देय हो जायेगी।

(ख) **सामान्य सेवा निवृत्ति दिनोंक के पश्चात् सेवा का विस्तार किये जाने पर (One Extension of service beyond normal retirement date)**—सदस्य के प्रविष्टि के दिनोंक और सामान्य सेवानिवृत्ति दिनांक को ध्यान में रखते हुए जमा प्रशासन योजना के सदस्य के जमा खाते में संचित राशि सामान्य सेवा निवृत्ति दिनांक के पश्चात् उसके सेवा में बने रहने पर भी सामान्य सेवा निवृत्ति दिनोंक के अनुवर्ती मास के प्रथम दिनांक को देय हो जायेगी।

(iii) **सामान्य सेवा नियुक्ति दिनोंक के पूर्व सदस्य की सेवा समाप्ति हो जाने पर (On cessation of service of Member before normal retirement date)**—सदस्य के सेवा में प्रविष्टि के दिनांक और उसकी सेवा की समाप्ति के दिनांक को ध्यान में रखते हुए जमा प्रशासन योजना में सदस्य के जमा खाते में संचित राशि सदस्य की सेवा की समाप्ति के दिनोंक अनुवर्ती मास के प्रथम दिनांक को देय हो जायेगी।

(iii) **सेवायोजक की सेवा में रहते हुए सदस्य की मृत्यु हो जाने पर (On death of Member while in service, of the employer)**—मृत सदस्य के प्रवर्ग (Category) पर निर्भर रहते हुए नियम 9 में निर्भर रहते हुए भी नियम 9 में यथा—प्रदर्शित बीमाकृत राशि और सदस्य की मृत्यु की दशा में प्रविष्टि के दिनांक को ध्यान में रखते हुए जमा प्रशासन योजना के सदस्य के जमा खाते में संचित राशि सदस्य की मृत्यु के दिनोंक के अनुवर्ती मास के प्रथम दिनांक को देय हो जायेगी।

परन्तु सेवा योजक की सेवा में रहते हुए सदस्य की मृत्यु हो जाने की दशा में नियम 9 के अनुसार बीमा के अधीन देय बीमाकृत धनराशि में नियम 16 में निर्दिष्ट हिताधिकारी की देय मृत्यु उपादान (Death Gratuity) की राशि सम्मिलित होगी।

# **The U.P. Basic School Teachers (Savings-Cum-Insurance) Rules, 1976**

**Published Vide Notification No. 5544/15(5)-76 - 422-75, dated 19.8.1976.**

In exercise of the powers contained in Section 19 of the Uttar Pradesh Basic Education Act, 1972 (Uttar Pradesh Act No. 34 of 1972), the Governor is pleased to make the following rules of the Savings-cum-Insurance Scheme for teachers of the Primary and Junior High Schools under the control of the Basic Shiksha Parishad, Uttar Pradesh :

**1. Short title and commencement.** - (1) These rules may be called the Uttar Pradesh Basic School Teachers (Savings-cum-Insurance) Rules, 1976.

(2) They shall come into force with effect from the date of their publication in the Official Gazette.

**2. Definitions.** - In these rules, unless the context otherwise requires, -

- (i) "*Act*" means the Uttar Pradesh Basic Education Act, 1972;
- (ii) "*Board*" means the Uttar Pradesh Board of Basic Education constituted under Section 3 of the Act;
- (iii) "*Corporation*" means the Life Insurance Corporation of India established under the Life Insurance Corporation Act, 1956;
- (iv) "*Scheme*" means the Savings-cum-Insurance Scheme for the teachers of Basic Schools in Uttar Pradesh;
- (v) "*Teacher*" means the Teacher of a Basic School held by or under the control of the Board and includes Headmaster of such school, run by Basic Shiksha Parishad in Uttar Pradesh;
- (vi) "*Member*" means a teacher who has been admitted to the benefits of the Scheme
- (vii) "*Employer*" means in relation to a Member, the Primary School or Junior High School of which he is an employee for the time being;
- (viii) "*Entry Date*" means in relation to a Member, the date on which he is admitted to the benefits of the Scheme;
- (ix) "*Annual renewal date*" means the first day of February in each year subsequent to the introduction of the Scheme;
- (x) "*Normal retirement date*" means in relation to a Member, the date on which the Member shall complete the age of 60 years;

(xi) "*Assurance*" means in relation to a Member the particular assurance or assurances to be effected on the life of a Member;

(xii) "*Beneficiary*" means in relation to a Member, the person or persons appointed by the Member under these rules to receive, the benefits under the scheme in the event of the death of the Member while in service.

**3. State Government to act on behalf of the Member.** - The State Government will act for and on behalf of a Member in all matters relating to the Scheme and any act done by or agreement made with or notice given to the Corporation under these rules by the State Government shall be binding on the Member.

**4. Date of commencement of Scheme.** - The Scheme shall be deemed to have come into operation from the first day of February 1973.

**5. Eligibility.** - (i) Every teacher between the age of 18 and 60 years, not being a teacher appointed on temporary basis or for a specified period only, shall be eligible to become Member of the Scheme.

(ii) Every teacher, referred to in sub-rule (i), shall join the Scheme from the date of commencement of the Scheme, or from the date of eligibility, whichever is later.

(iii) No Member who is eligible under these rules shall withdraw his membership of the Scheme.

**6. Evidence of Age.** - For the purposes of the Scheme, the age of the Member, as recorded in the Service Records of the Employer, shall be admitted by the corporation.

**7. Evidence of Health.** - No evidence of health will be necessary for grant of Insurance Cover under the Scheme.

**8. Contributions - A. By member.** - (i) Every member shall contribute an amount of Rs. 2.50 up to January 31, 1975 and thereafter Rs. 5 every month under the Scheme. In respect of Members admitted to the Scheme on the date of its commencement under these rules, the first contribution shall fall due and be payable on the first of the month following the Entry Date, and the subsequent contributions shall fall due and be payable on the first day of every month thereafter and shall be so continued till the normal retirement date, unless otherwise determine earlier under the these rules.

(ii) The contribution of a Member shall be deducted every month from his salary at the time of payment thereof and shall be remitted to the State Government within seven days from the date of such payment.

**B. By State Government.** - The State Government shall contribute to the Scheme every month in respect of each Member, such amount as may be required for payment of premium to the Corporation for the assurance under the One-year Renewable Group

Term Assurance Plan in excess of Re. 0.67 up to January 31, 1975 and thereafter Rs. 1.34 per member. Pending receipt of Members' Contribution, the State Government shall make one consolidated payment every month in advance to the Corporation representing the total of Members' contribution and the State Government's Contribution under these rules not later than fifteen days from the first day of the month in which the payment is due. Such payment shall be made in respect of all members including Members under suspension or on leave without pay. The total amount payable every month by the State Government shall be ascertained on the basis of the sanctioned strength separately of Headmasters of Junior High Schools and all other teachers of Primary and Junior High Schools from time to time.

**9. Assurance.** - An assurance shall be effected on the life of each member on the Entry Date under the One-year Renewable Group Term Assurance Plan with the Corporation for the sum assured as shown in the table below :-

Category of Member	Amount of sum assured before 1.2.1975	Amount of sum assured from 1.2.1975
	Rs.	Rs.
(a) Teachers and Headmasters of Primary Schools and teachers other than those designated as Headmasters of Junior High Schools	2,000.00	5,000.00
(b) Headmasters of Junior High Schools	2,500.00	5,000.00

The sum assured in respect of a Member shall remain constant during the membership of the Scheme subject to changes if any, made by the State Government after the enforcement of these rules. The sum assured under the assurance shall be payable only in the event of the death of the member while in service of the employer. The Assurances shall be held by the State Government, upon trust for the benefit of the persons entitled under these rules.

**10. Premia for Assurance.** - The premium payable under the Assurance shall be expressed as a constant amount per thousand sum assured per month. This will be the average rate of premium determined by the Corporation on the basis of the age wise distribution of Assurances separately in respect of the Members as on the date of commencement of Scheme and thereafter on each annual renewal date.

The total premium payable in respect of all the Members shall be determined every month by applying the average rate of premium per thousand sum assured to the total sum assured for all Members.

The premia for the Assurances shall be financed out of the contributions as follows :-

- (i) Member's share of premium to be determined @Re. 0.67 up to January 31, 1975 and thereafter @Rs. 1.34 per Member for all members out of Member's contributions.
- (ii) Balance of the total monthly premium required in excess of the amount determined as Member's share in (i) above to be paid by the State Government.

**11. Deposit Administration Plan.** - After payment of premium in respect of the Assurance an amount of Rs. 1.83 in each month up to January 31, 1975 and thereafter Rs. 3.66, being the balance of each member's contribution per month, shall be accumulated with interest by the Corporation under a Deposit Administration Plan to provide for terminal benefits on cessation of service or retirement or death whilst in service, of the Member. The amounts held in the Deposit Administration Plan shall be accumulated at such rate of interest as determined from time to time in consultation with the State Government. Initially, the rate of interest would be 4½ per cent per annum, but with effect from February 1, 1971, the above rate of interest shall be raised to 6 per cent. The revised rate shall apply to all subsequent accumulations in respect of the total amount held under the Deposit Administration Plan on that renewal date as well as further contributions received thereunder on and after the annual renewal date.

**12. Termination of Membership.** - (i) The membership of the Scheme in respect of a Member shall terminate upon the happening of any of the following events :-

- (a) Termination of the Scheme by the State Government;
- (b) Member ceasing to be in the service of the employer;
- (c) Member reaching the normal retirement date.

Upon termination of membership, the assurance on the life of Member shall cease forthwith and no benefit shall be available thereunder. The assurance does not carry any paid up or surrender value.

- (ii) Upon the termination of membership, the Member's contribution to the Scheme shall cease and the benefit in respect of him under the deposit Administration Plan shall become payable in terms of Rule 13.

**13. Benefits.** - (i) *On reaching normal retirement date.* - (a) *On retirement.* - The amount accumulated at the credit of the Member in the Deposit Administration Plan having regard to the Entry Date and date of retirement of the Member shall be payable on the first of the month following the date of retirement of the Member.

- (b) *On extension of service beyond normal retirement date.* - The amount accumulated at the credit of the member in the Deposit Administration Plan having regard to the Entry Date and normal retirement date of the Member, shall be payable on the first of the month following the normal retirement date notwithstanding his continuing in service after the normal retirement date.

(ii) *On cessation of service of Member before normal retirement date.* - The amount accumulated at the credit of the Member in the Deposit Administration Plan having regard to the Entry Date and date of cessation of service of the Member, shall be payable on the first of the month following the date of cessation of service of the Member.



(iii) *On death of Member while in service of the employer.* - The amount of sum assured as shown in Rule 9 depending upon the category of the deceased Member together with the amount accumulated at the credit of the Member in the deposit Administration Plan having regard to the Entry Date in the event of death of the Member, shall be payable on the first of the month following the date of the death of the Member :

Provided that in the event of the death of the Member while in service of the employer, the sum assured payable under the assurance as per Rule 9, shall include the amount of death, gratuity payable to the beneficiary referred to in Rule 16 :

Provided further that in event of cessation of service of a Member before normal retirement date or Member reaching normal retirement date the benefit payable out of the Deposit Administration Plan shall not be less than the total amount of contributions made by the Member to the Scheme since the Entry Date, notwithstanding the accumulated value of the actual contributions applied to the deposit Administration Plan, viz. @ Rs. 1.83 per mensem up to January 31, 1975 and thereafter @ Rs. 3.66 per mensem. Such amount as is paid in excess of the actual accumulated value of the contributions out of the Deposit Administration Plan shall be recoverable at the end of each policy-year from the State Government's Share of Profits under the Scheme of profit-sharing as particularly set forth in Rules 14 and 15.

**14. Profit-Sharing Arrangements.** - The Corporation's Scheme of Profit Sharing shall be applicable to that portion of the contribution which is applied as premium for Assurances in respect of the Members. The profit or loss for purposes of profit-sharing shall be determined on policy-year basis and the State Government's share of profit in respect of the policy-year will be made available by the Corporation immediately after the expiry of the policy-year subject to renewal of the Scheme for the next policy-year. The State Government's share of loss for a policy-year will be carried forward to be set off against its share of profits in future.

**15. Appropriation of State Government's share of profits.** - The State Government's share of profits for a policy-year shall be appropriated as under :-

- (i) The amount of benefit paid in excess of the total accumulated value of contributions to the Deposit Administration Plan in respect of Members who cease to be in service or reach normal retirement date during a policy-year as mentioned in Rule 13 shall be made good to the Deposit Administration Plan out of the State Government's share of profits for the policy-year.
- (ii) The balance of State Government's share of profits if any, shall be paid to the State Government in cash :

Provided that in the event of the State Government's share of profits for a particular policy-year being insufficient to meet the charge mentioned in paragraph (1) above, the balance of charge shall be carried forward for appropriation from the State Government's share of profit in the subsequent policy-year :

Provided further, that the State Government's share of loss, if any, under the scheme of profit-sharing shall be set off against the State Government's share of profits for a policy-year in the first instance before any appropriation therefrom.

**16. Appointment of beneficiary.** - Every Member shall appoint one or more of his spouses, child or dependant and, in their absence, his legal representative to be his beneficiary or beneficiaries in the forms given in the Appendix. In the event of death of the Member, the benefits admissible to him shall be paid to such beneficiary or beneficiaries.

**17. Claims.** - The requirements for settlement of death claim shall be :-

- (a) Death Certificate from the Municipality or Local Authority or such other evidence relating to death as is found satisfactory by the State Government.
- (b) A certificate in the prescribed form from the Director of Education, U.P., that the deceased was covered under the Scheme, indicating, therein the date of entry and date of exit from the Scheme.

For settlement of claims on cessation of service or retirement, the aforesaid certificate from the Director of Education, U.P., stating that the Member was covered under the Scheme shall be required. The Corporation shall settle the claim of the Member or the beneficiary appointed by him in the event of his death through the Basic Shiksha Adhikari of the District concerned. The benefits under the scheme shall be so payable in India in Indian Rupees. The State Government shall be entitled to deduct the Income Tax or Estate Duty, if any, before making the payment.

**18. Retirement on anticipation or encumbrance.** - (i) The benefits assured under the Scheme are strictly personal and cannot be assigned, charged or alienated in any way.

- (ii) No loan shall be granted against the benefits provided under this Scheme.

**19. Master Policy and Deposit Administration Plan Agreement.** - The Corporation shall issue a Single Master Policy to the State Government incorporating the terms and conditions of all the assurances effected under the scheme. The Corporation shall also enter into an Agreement with the State Government setting out the terms and conditions of the Deposit Administration Plan.

**20. Alterations in terms and conditions by Corporation.** - The Corporation may, by giving three months' notice to the State Government, alter, vary or revise all or any of the terms and conditions, privileges, and rate of premium under the assurance with effect from the following annual renewal date.

**21. Discontinuance or amendments of Scheme.** - The State Government may, by notification, discontinue the Scheme or amend the rules, subject to three months' notice being given to the Member, Employer and the Corporation. The discontinuance or the amendment shall be effective from the following Annual Renewal Date.

**Appendix**  
**Form Of Nomination For Savings-Cum-Insurance Scheme**

District :.....

Serial No. :.....

I hereby, nominate the person/persons mentioned below who is/are member/members of my family and confer on him/her/them the right to receive benefits that may be payable in the event of my death while in service :

1. (a) Name : Shri/Shrimati/Kumari.....

(b) Father's Name.....

(c) Address.....

(d) Relationship with Teacher.....

(e) Share.....

2. (a) Name : Shri/Shrimati/Kumari.....

(b) Father's Name.....

(c) Address.....

(d) Relationship with Teacher.....

(e) Share.....

3. (a) Name : Shri/Shrimati/Kumari.....

(b) Father's Name.....

(c) Address.....

(d) Relationship with Teacher.....

(e) Share.....

In the event of death of any of the nominees mentioned above the claim amount of the deceased nominee/s will be paid to the surviving nominee/s.

Dated at.....this.....day of.....197.....

(Signature of Teacher)

Name :.....

Designation:.....

School of posting :.....

Witness :.....

**Office Of The Zila Basic Shiksha Adhikari**

Nominated accepted and serialised at No.....

Copy of the nomination form given to the teacher concerned and Headmaster of.....School where the teacher is serving. His date of birth as entered in the Service Records is.....

Place :.....

Date :.....

Zila Basic Shiksha Adhikari